



\$~11

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ ITA 1022/2019
THE PR. COMMISSIONER OF INCOME TAX -3 Appellant
Through: Ms Pratishtha Choudhary, Advocate.
versus
DELHI TRANSPORT CORPORATION Respondent
Through: None.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

%

23.05.2023

[Physical Hearing/Hybrid Hearing (as per request)]

1. Ms Pratishtha Choudhary, counsel who appears on behalf of the appellant/ revenue, says that she has been recently assigned in the case and therefore she would want accommodation in the matter.
2. There is no representation on behalf of the respondent/ assessee.
3. Adverse orders are deferred.
4. The respondent/ assessee will ensure that a copy of the case file is furnished to Ms Choudhary via e-mail within seven days from today.
5. The respondent/ assessee will comply with the directions contained in the order dated 27.04.2022.
6. List on 15.09.2023.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

MAY 23, 2023

v

[Click here to check corrigendum, if any](#)